

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.104
CP(IB) 49 of 2020

Order under Section 9 IBC

IN THE MATTER OF:

Rochen Separation System (India) Pvt Ltd
V/s

.....Applicant

Essar Oil & Gas Exploration & Production Ltd

.....Respondent

Order delivered on ..30/05/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Amreen Shaikh, Advocate
For the Respondent : Mr. Raheel Patel, Advocate

ORDER

Both sides submitted that matter has been settled between the parties. In view of this learned counsel for the Operational Creditor is requesting for withdrawal of the main petition.

The permission is granted.

Accordingly, **CP(IB) 49 of 2020** stands withdrawn and disposed of.

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

MADAN B GOSAVI
MEMBER (JUDICIAL)